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Title: The Minister of Home Affairs laid the statement regarding incident relating to rape of minor child in Delhi.

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): Madam, I beg to lay the following Statement on the Table of the House.

On 15th April, 2013 a five year old girl child was reported missing at Police Station-Gandhinagar in East District. A case FIR No. 146/13 was registered u/s 363 IPC the same evening at 10 p.m.

The Police started searching and conducting raids in the East District area. In the early hours of 17th April, 2013 the mother of the girl heard the weeping sound of the child on the ground floor of the same house where her parents lived on the first floor. The ground floor was found locked from outside. The Police was then informed. The Police broke open the door and recovered the child.

The girl was rushed to Swami Dayanand Hospital, which was the nearest hospital, where the Medico Legal Case (MLC) examination was conducted. The preliminary MLC confirms sexual assault of the brutal kind.

Accordingly, Section 342, 366A, 376A, 307 IPC and 5(M), 6 POCSO (Protection of Children from Sexual Offences) Act were added in the FIR.

Her condition was reported to be stable after an operation conducted in Swami Dayanand Hospital on 18th April, 2013. She was later shifted to AIIMS in the evening of 19th April, 2013 for better treatment where she has undergone another operation and presently her condition is reported to be stable.

In the meantime, on 19th April, 2013 some protesters were holding demonstration at the Dayanand Hospital where the Minister concerned of Delhi Government was visiting to enquire about the health of the child alongwith the local MP. Few protesters tried to break through the police cordon around the hospital in order to enter the premises.

One ACP rank officer was seen on camera slapping one of the lady protesters. The said ACP, Shri B.S. Ahlawat has been placed under suspension with immediate effect.

A Departmental Enquiry shall be conducted by an Officer to be appointed by the GNCT of Delhi. Taking further note of the lapses in the investigation, the S.H.O. and the IO have been placed under suspension. The Joint CP (Vigilance) has been asked to conduct an enquiry. The Jt. C.P. (Vigilance) shall also enquire into the allegation that the local police paid some money to the father of the victim to hush up the case.

Meanwhile, the accused has been arrested in the night of 19th April, 2013 from Muzaffarpur District of Bihar. He was brought to Delhi on 20th April, 2013 and is presently under judicial custody. Medical Examination of the accused has also been conducted for DNA testing. In a further development another co-accused has been arrested late last night from Lakhisarai District of Bihar. Further investigation is on. Such incidents have been reported from other parts of country also.

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